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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2991/2020 & CM APPLs. 11919/2020, 25409/2020, 11281/2021 AND 16268/2021

SUNIL KUMAR ALEDIA

..... Petitioner

Through: Mr. Shiven Varma, Advocate.

versus

GOVT. OF NCT OF DELHI & ORS

..... Respondents

Through: Ms. Shyel Trehan with Mr. Chirayu

Jain, Mr. Rohan Poddar and

Ms. Bhagya Yadav, Advocates for

NCC-CL.

Ms. Urvi Mohan, Advocate for

R-3/BOCW Board.

Mr. Kanwaljeet Arora, Secretary R-

4/DLSA.

Mr. Sumer Kumar Sethi, Advocate with Ms. Dolly Sharma, Advocate for

DSLSA.

Mr. Chinmoy Pradip Sharma, Sr. Advocate with Mr. Kush Sharma and Mr. Varun Sharma, Advocates for

Intervenor.

Mr. Parvinder Chauhan, Standing

Counsel with Mr. Nitin Jain,

Advocate for DUSIB

Mr. Tarveen Singh Nanda, Advocate

for Delhi Cantonment Board.

**CORAM:** 

HON'BLE MR. JUSTICE MANMOHAN HON'BLE MR. JUSTICE NAVIN CHAWLA

% ORDER 13.07.2021





The petition has been heard by way of video conferencing.

Attention of the counsel for the parties has been drawn to the judgment and the order passed by the Supreme Court in *Bandhua Mukti Morcha Vs. Union of India and Others*, 2021 SCC OnLine SC 441 after the last hearing. One of the directions given by the Supreme Court in the aforesaid judgment reads as under:-

- "80. In view of the foregoing discussions and our conclusions, we dispose of the writ petitions with the following directions:—
- (i) It is directed that the Central Government to develop the Portal in consultation with National Informatics Centre (NIC) for registration of the unorganized labourers/migrant workers. We also impress upon and direct that the Central Government as well as the respective States and the Union Territories to complete the process of Portal for registration under National Data Base for Unorganised Workers (NDUW Project) as well as implement the same, which by all means may commence not later than 31.07.2021. We also impress upon and direct that the process of registration of the unorganized labourers/migrant workers is completed at the earliest, but not later than 31.12.2021. All the concerned States/Union Territories and the Licence Holders/Contractors and others to cooperate with the Central Government to complete the process of registration of migrant workers and unorganized labourers so that the benefits of the welfare schemes declared by the Central Government/State Governments/Union Territories be available to migrant workers and unorganized labourers for whose benefits the welfare schemes are declared.

Learned counsel for the parties pray for some time to examine the said judgment.

However, in the interregnum, it is clarified that if any order passed by this Court is at variance with the aforesaid judgment i.e. *Bandhua Mukti Morcha* (supra), the order passed by the Supreme Court shall be complied





with.

List on 26th July, 2021.

The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail

MANMOHAN, J

**NAVIN CHAWLA, J** 

**JULY 13, 2021** TS